## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.874 /(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES:

Precise Alloys Pvt. Ltd.

V/s.

Tribune Investments & Trading Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE



## ORDER T.C.P. No. 874/I&BC/NCLT/MB/MAH/2017

- None present from the side of the Petitioner or Respondent.
- Considering the smallness of the amount of the outstanding debt of Rs. 5,82,005/-it was proposed to the parties to settle the dispute amicably.
- Hence the matter was adjourned on few occasions in the past.
- In the event no one is present today and considering the past record of the Order sheet the matter is again adjourned. To be listed on 24.11.2017.

Sd/-

BhaskaraPantula Mohan Member (Judicial) 07.11.2017 Sd/-

M.K. Shrawat Member (Judicial)